

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

NEW DELHI

COMPANY APPEAL (AT) (Ins.) NO. 461 OF 2019

IN THE MATTER OF

Chhattisgarh Distilleries Ltd.

...Appellant

Vs

Dushyant Dave & Ors.

...Respondents

Ms. Anannya Ghosh, Advocate for appellant.

Mr. Jatin Kumar, Ms Shreya Seth, Mr. Amar Ramani, Advocates for R2 to 4.

Mr. Anoop Prakash Awasthi, Advocate for RP.

Mr Rajesh Gautam, Ms Khushboo, Mr Sorabh Dahiya, Advocates for Respondent No.3.

and

COMPANY APPEAL (AT) (Ins.) NO. 613 OF 2019

IN THE MATTER OF

Abhay

.

...Appellant

Vs

Dushyant Dave & Ors.

...Respondents

Mr Akhil Sachar, Ms Sunanda Tulsyan, Advocates for appellant.

Mr. Jatin Kumar, Ms Shreya Seth, Mr. Amar Ramani, Advocates for R2 to 4.

Mr. Anoop Prakash Awasthi, Advocate for RP.

Mr Rajesh Gautam, Ms Khushboo, Mr Sorabh Dahiya, Advocates for Respondent No.3.

ORDER

17.02.2020: Heard learned counsel for the parties. The appeals are adjourned as the matter is pending before the NCLT.

In the meantime, the parties are directed to complete their pleadings before the next date of hearing.

Learned counsel for the applicant, M/s Harkar Developers Pvt Ltd, is present. She has filed an IA No.4085/2019 on 09.12.2019. Learned counsel for the applicant is directed to supply copy of the application to the counsel for opposite parties. Having considered the submissions for the parties,

learned counsel for the parties are allowed to file reply to this application before the next date of hearing.

Let the appeals be fixed on **12th March, 2020.**

(Justice Jarat Kumar Jain)
Member (Judicial)

(Mr. Balvinder Singh)
Member (Technical)

(Dr. Ashok Kumar Mishra)
Member (Technical)

ha/kam.